Listed on: 06.09.2019 **Court No.: 4** **Item No.: 32**

SECTION- XIA
IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

M.A NOS. 1808-1809 OF 2019
IN
CIVIL APPEAL Nos. 4784-4785, 4786-4789 & 4790-4793 OF 2019

THE KERALA STATE COASTAL ZONE MANAGEMENT AUTHORITY **….Appellants**

Versus

MARADU MUNICIPALITY & ORS. **...Respondents**

OFFICE REPORT FOR DIRECTIONS

The Civil Appeals above-mentioned alongwith other Connected Matters were listed before the Hon'ble Court on 8th May, 2019, when the Court inter-alia pleased to pass the following order:-

> **"XXXXXXXXXXXXXXX**
>
> **In the instant case, permission granted by the Panchayat was illegal and void. No such development activity could have taken place in prohibited zone. In view of the findings of the Enquiry, Committee, let all the structures be removed forthwith within a period of one month from today and compliance be reported to this Court.**
>
> **The appeals are, accordingly allowed with aforesaid direction. Interlocutory applications, if any, stand disposed of."**

It is submitted that pursuant to the order quoted above, no compliance has been reported in this Registry so far. Copy of the Reportable Signed Order dated 08.05.2019 is placed at Page Nos. 26 to 39 in Civil Appeal Paper Books.

It is further submitted that the Miscellaneous Application Nos. 1036-1037 of 2019 (Application for Extension of time) was mentioned before the Hon'ble Court on 21.05.2019 and the same was dismissed by the Hon'ble Court. Copy of the same is included in the Appeal Paper Books at Page Nos. 41 to 42.

..2/-

The Office Report for Directions in the Miscellaneous Applications in the appeals above-mentioned is listed before the Hon'ble Court for orders.

Dated this the 29th day of August, 2019.

Sd/-
ASSISTANT REGISTRAR

Copy to:-
1. Mr. Romy Chacko, Advocate
2. Mr. Ranjan Kumar, Advocate
3. Mr. G. Prakash, Advocate
4. Mr. Venkita Subramoniam T.R, Advocate

Sd/-
m1 ASSISTANT REGISTRAR